

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 556 of 2020

IN THE MATTER OF:

**Invent Assets Securitisation &
Reconstruction Pvt. Ltd.**

...Appellant

Versus

M/s. Girnar Fibres Ltd.

...Respondent

Present:

For Appellant : Mr. Harsh Garg, Advocate

O R D E R
(Through Virtual Mode)

14.07.2020 Process fee for service on Respondent has not been deposited. Let the Appellant file the requisites along with process fee within one week. Let fresh notice be issued on Respondent. Appellant to provide mobile Nos./ *e-mail* address of Respondent.. Notice be issued through *e-mail* or any other available mode.

List the matter on 'for Admission (After Notice)' on **7th August, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/gc/